

GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI,
DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION
RAJYA SABHA

UNSTARRED QUESTION NO. 2173

ANSWERED ON 20.03.2023

**RELIEF AND REHABILITATION PACKAGES TO FAMILIES AFFECTED BY POLAVARAM
IRRIGATION PROJECT**

2173. SHRI KANAKAMEDALA RAVINDRA KUMAR

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) the details of the relief and rehabilitations provided to families affected by the Polavaram Irrigation Project (PIP) in the State of Andhra Pradesh;
- (b) the details of the families that are yet to receive relief and rehabilitation due to Polavaram Irrigation Project (PIP) from Government; and
- (c) the details of the families who have applied for relief and rehabilitation packages but denied by Government for one or the other reasons?

ANSWER

THE MINISTER OF STATE FOR JAL SHAKTI

(SHRI BISHWESWAR TUDU)

(a) Polavaram Irrigation Project (PIP) has been declared as National Project vide Andhra Pradesh Reorganization Act, 2014. Further, implementation of the project, including land acquisition and rehabilitation & resettlement, is being implemented by Government of Andhra Pradesh (GoAP) on behalf of Government of India.

As per information provided by GoAP, relief and rehabilitation benefits being provided to families affected by the PIP, in terms of Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act (RFCTLARR Act), 2013, are tabulated below.

(Rupees)

Choice of annuity or employment per family (One-time payment)	Subsistence grant for a period of 12 months @ Rs. 3,000 pm		Transportation cost for each family (One-time payment)	Artisan/ small traders and others grant, If any (One-time payment)	Additional support to cattle sheds/ petty shops	One time re-settlement allowance for each family	Total in Rs.
	For all families	Additional for SC & ST					
5,00,000	36,000	50,000	50,000	25,000*	25,000*	50,000	6,36,000 to 6,86,000

**Applicable to Artisans/Small Traders/Cattle shed owners as per their eligibility.*

It is further informed by GoAP that on an average, SC/ST project displaced families (PDFs) get Rs. 6.86 lakh each, while the other PDFs get Rs. 6.36 lakh each. In addition, as per second schedule of the RFCTLARR Act, 2013, the SC/ST land-losers are to be provided land equivalent to land acquired, or 2.50 acre, whichever is less. Apart from this, a housing unit, as per Indira Awas Yojana specifications, is also to be provided to each PDF.

(b) 1,06,006 families have been identified as PIP PDFs. Out of these, so far, 12,622 PDFs have been shifted after paying the rehabilitation and resettlement (R&R) benefits due to them as per the above details. Remaining 93,384 PDFs have not been rehabilitated so far.

(c) It is informed by the State Government that 6,089 representations have been received for sanction of R&R entitlements under PIP. Out of these, due inquiry in case of 3,412 representations has been completed and they have been identified as ineligible for reasons such as non-residence, age being below 18 years as on notification date, etc.
